## IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

(Original Jurisdiction)

TUESDAY, THE TWENTY SIXTH DAY OF MAY, TWO THOUSAND AND TWENTY

:PRESENT:

THE HONOURABLE THE CHIEF JUSTICE SRI JITENDRA KUMAR MAHESHWARLERA AND THE HONOURABLE SRI JUSTICE C. PRAVEEN KUMAR

SUO MOTU CONTEMPT CASE No. 501 OF 2020

## In Re....

- 1.Mr Nandigam Suresh
- 2.Mr Amanchi Krishna Mohan
- 3.Mr. Ravichandra Reddy
- 4.Mr Metta Chandra Sekhar Rao
- 5.Mr Kalanidhi Gopala Krishna
- 6.Mr Kishore Reddy Darisa
- 7.Mr Chandu Reddy
- 8.Mr G. Sridhar Reddy
- 9.Mr Jalagam Venkatá Satyanarayana
- 10.Mr Arjun Ganji
- 11.Mr Sridhar Reddy Avuthu
- 12.Mr Ramanjaneya Reddy
- 13.Mr Satish Kumar
- 14.Mrs Gowthami K
- 15.Mr Linga Reddy
- 16.Dr Ravi Kumar
- 17.Mr Samir Rathod
- 18.Mr Seenu P
- 19.Mr Ramesh Gunta
- 20.Mr Chiranjeevi
- 21.Mr Premachand Dudala
- 22.Mr. Venkat Reddy
- 23.Mr Ravi Jagan
- 24.Mr Mahesh Kathi
- 25.Mr Pradeep Kumar Reddy Chanda
- 26.Mr Anand Sonti
- 27.M. Chintada Satish
- 28.Mr Maruti Reddy
- 29.Mr Amanullah Khan
- 30.Mr Banu S
- 31.Mr Srinivasareddy Muthikepalli
- 32.Mr Venkat Reddy
- 33.Mr B. Viratvishnu 34.Mr M. Indrasena Reddy
- 35.Mr Ravi Kiran Inturi
- 36.Mr Lingareddy Rajasekhar Reddy
- 37.Mr. Raghurami Reddy
- 38.Mr Srinath Thupurani
- 39.Mr Racham Sreenivasa Reddy
- 40. Devil's attorney
- 41.Mr Nagender Kumar Kuram
- 42.Mr B.D. Kumar
- 43.Mr Srinadh Susvaram
- 44.Mr. Eliminate Lokesh
- 45.Mr. Lokesh Reddy
- 46.Sistla Mani Kumar
- 47.Mr Sai Kiran Reddy
- 48.Mr Venkat Reddy Palli
- 49. Ms Manvitha.

.. Respondents/Contemnors

WHEREAS, the High Court has received various e-mails in the Official email account and mobile with Videos and postings in the social networking media from between 22-5-2020 to 24-5-2020. The material reveal the names of several persons, including Mr Nandigam Suresh, Mr. Amanchi Krishna Mohan, Mr. Ravichandra Reddy, Mr Metta Chandra Sekhar Rao, Mr Kalanidhi Gopala Krishna, Mr Kishore Reddy Darisa, Mr. Chandu Reddy, Mr G. Sridhar Reddy, Mr. Jalagam Arjun Ganji, Mr. Sridhar Reddy Avuthu, Mr. Venkata Satyanarayana, Mr. Ramanjaneya Reddy, Mr Satish Kumar, Mrs Gowthami K, Mr Linga Reddy, Dr. Ravi Kumar, Mr. Samid Rathod, Mr Seenu P, Mr. Ramesh Gunta, Mr. Chiranjeevi and others. The material reveals interviews/speeches/postings, wherein the named persons and others attributed motives, caste and corrupt allegations to some of the Hon'ble Supreme Court Judges, Hon'ble High Court Judges and Hon'ble High Court for delivering orders/judgments including in Suo Motu PIL 124 of 2020, WP (PIL) 110 of 2020, WP (PIL) 101 of 2020, WP (PIL) 177 of 2019, WP (PIL) 183 of 2019 and WP.No. 8185 of 2020, the postings disclose abusive, life threatening and intimidating words against the Hon'ble Judges in Social Media as furnished in the material. There is also fabrication of material with abusive, hatred and contemptuous contents to cause incitement, disaffection and ill will against the Hon'ble High Court and Hon'ble Judges. A Video footage of Sakshi news reveal that Mr. Nandigama Suresh in his live speech from YCP Office, Tadepalli attributed motive to the Hon'ble High Court that Mr Chandrababu Naidu is managing the High Court and he also stated that how Mr Chandrababu Naidu came to know the verdict prior to half an hour or 10 minutes of its pronouncement and he shall be enquired and his call list be disclosed.

Whereas, the material reveals that Mr Chandu Reddy tweeted that "total how many judges are there in the High Court, all those will be cut into pieces" and also tweeted that "Everyone shall be cut into pieces. All the Judges shall be kept in a room and a Carona patient shall be left with them" and Mr. Kishore Reddy Darisa in a face book message commented that "All the High Court Judges are Bastards, they are good for nothing, except for sleeping with their wives. Let them arrest me and order for CBI enquiry". Further there are identical and other abusive and intimidating messages in the social media. All these appear, there is larger conspiracy against the Hon'ble Judges. The content in the Video/Clippings/Postings also amount to Contempt for trying to Scandalise and lower the image of the Hon'ble Court and Hon'ble Judges.

The Registrar General also lodged report on 24-05-2020 in this regard for posting abusive and intimidatory material.

The Registrar General also lodged reports on 06-04-2020 and 17-04-2020 for previous postings containing abusive and intimidatory material against Hon'ble Justice M. Satyanarayana Murthy.

Hence this Suo motu Contempt case."

To
1.Mr Nandigam Suresh
2.Mr Amanchi Krishna Mohan
3.Mr. Ravichandra Reddy
4.Mr Metta Chandra Sekhar Rao
5.Mr Kalanidhi Gopala Krishna
6.Mr Kishore Reddy Darisa
7.Mr Chandu Reddy
8.Mr G. Sridhar Reddy
9.Mr Jalagam Venkata Satyanarayana

10.Mr Arjun Ganji

11.Mr Sridhar Reddy Avuthu

12.Mr Ramanjaneya Reddy

13.Mr Satish Kumar

14.Mrs Gowthami K

15.Mr Linga Reddy

16.Dr Ravi Kumar

17.Mr Samir Rathod

18.Mr Seenu P

19.Mr Ramesh Gunta

20.Mr Chiranjeevi

21.Mr Premachand Dudala

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25.Mr Pradeep Kumar Reddy Chanda

26.Mr Anand Sonti

27.M. Chintada Satish

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38.Mr Srinath Thupurani

39.Mr Racham Sreenivasa Reddy

40.Devil's attorney

41.Mr Nagender Kumar Kuram

42.Mr B.D. Kumar

43.Mr Srinadh Susvaram

44.Mr. Eliminate Lokesh

45.Mr. Lokesh Reddy

46. Sistla Mani Kumar

47.Mr Sai Kiran Reddy

48.Mr Venkat Reddy Palli

49. Ms Manvitha.

## The Court made the following **ORDER**:

Heard learned Advocate General. After going through the media posts and video clippings, he states that the comments made therein are wholly unwarranted and to scandalize or tend to scandalize the institution. He states that he has already conveyed his consent in writing for commencement of the proceedings proposed by this Court.

the Nisi to Rule issue we aforesaid, the Considering respondents/contemnors, who can be identified from the posts.

There are eight unidentified persons in respect of whom, the State Government shall take steps for their identification and apprise the Court on the next date of hearing.

Let notices be sent by e-mail, whatsapp or any other mode, so that they may be served.

List after three weeks."

Therefore, you, viz;

1.Mr Nandigam Suresh

2.Mr Amanchi Krishna Mohan

3.Mr. Ravichandra Reddy

4.Mr Metta Chandra Sekhar Rao

5.Mr Kalanidhi Gopala Krishna

6.Mr Kishore Reddy Darisa

7.Mr Chandu Reddy

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48.Mr Venkat Reddy Palli

49. Ms Manvitha.

be and hereby are directed to show cause as to why this Contempt Case should not be admitted, either appearing in person or through Advocate duly instructed on 16-06-2020 at 10.30 A.M, to which date the case stands posted for hearing, failing which the said case will be heard and determined ex-parte.

> Sd/- A.V.S.S.C.S.M. SARMA. **DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER Contd...5... To

1.Mr Nandigam Suresh 2.Mr Amanchi Krishna Mohan 3.Mr. Ravichandra Reddy 4.Mr Metta Chandra Sekhar Rao 5.Mr Kalanidhi Gopala Krishna 6.Mr Kishore Reddy Darisa 7.Mr Chandu Reddy 8.Mr G. Sridhar Reddy 9.Mr Jalagam Venkata Satyanarayana 10.Mr Arjun Ganji 11.Mr Sridhar Reddy Avuthu 12.Mr Ramanjaneya Reddy 13.Mr Satish Kumar 14.Mrs Gowthami K 15.Mr Linga Reddy 16.Dr Ravi Kumar 17.Mr Samir Rathod 18.Mr Seenu P 19.Mr Ramesh Gunta 20.Mr Chiranjeevi 21.Mr Premachand Dudala 22.Mr. Venkat Reddy 23.Mr Ravi Jagan 24.Mr Mahesh Kathi 25.Mr Pradeep Kumar Reddy Chanda 26.Mr Anand Sonti 27.M. Chintada Satish 28.Mr Maruti Reddy 29.Mr Amanullah Khan 30.Mr Banu S 31.Mr Srinivasareddy Muthikepalli 32.Mr Venkat Reddy 33.Mr B. Viratvishnu 34.Mr M. Indrasena Reddy 35.Mr Ravi Kiran Inturi 36.Mr Lingareddy Rajasekhar Reddy 37.Mr. Raghurami Reddy 38.Mr Srinath Thupurani 39.Mr Racham Sreenivasa Reddy 40.Devil's attorney 41.Mr Nagender Kumar Kuram 42.Mr B.D. Kumar 43.Mr Srinadh Susvaram 44.Mr. Eliminate Lokesh 45.Mr. Lokesh Reddy 46.Sistla Mani Kumar 47.Mr Sai Kiran Reddy 48.Mr Venkat Reddy Palli 49. Ms Manvitha. (Addressee Nos. 1 to 49 by E-mail, whatsapp or any other mode along with copy of Contempt Petition) 50. The Registrar (General), High Court of A.P., at Amaravati. 51. The Registrar (Judicial), High Court of A.P., at Amaravati. 52. The Chief Secretary, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District. 53. The Secretary, Information Technology, Government of Andhra Pradesh,

Secretariat, Velagapudi, Guntur District.

55. Two Spare Copies.

(RR. 52 and 53 to take steps to identify the contemnors)

54. Two CCs to the Advocate General, High Court of A.P., at Amaravati(OUT)

## **HIGH COURT**

HCJ & CPK.J

DATE: 26-05-2020



NOTICE TO THE RESPONDENTS

**ORDER** 

SUO MOTU CC. No. 501 of 2020.